Madam, I lay a copy of each of the Bills on the Table.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING MARCH 23, 1992

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): With your permission, Madam, I rise to announce that Government Bus'ness during the week commencing 23rd March, 1992; will consist of:

1. Consideration of any item of Government Business carried over from today's Order paper.

2. Discussion on the Resolution seeking disapproval of the Copyright (Amendment) Ordinance. 1991 and consideration and passing of the Copyright (Amendment) BiTl, 1992 as passed by Lok Sabha.

3. Discussion on the Resolution seekisg disapproval of the Indian Red Cross Society (Amendment) Ordinance, 1992 and consideration and passing of the Indian Red Crohs Society (Amendment) Bill, 1992, as passed by Lok Sabha.

4. Discussion on the Resolution teeeking disapproval of the Securiti;s and Exchange Board of India Ordinance, 1092 and consideration and passing of the Securities and .Exchange Board of India Bill, 1992.

5. Consideration and return of the Cess and Other Taxes on Minerals /Validation) Bill, 1992.

6. General discusion on the Jammu and Kashmir Budget for 1992-93.

7. Consideration and return of the following Bills sfc passed by Lok Sabha:

(a) The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1992

(b) The Jammu and Kashmir Appropriation Bill, 1992.

(8) General discussion on the Mani-pur Budget for 1992-93.

(9) Consideration and return of the following Bills as passed by Lok Sabha.

(a) The Manipur Appropria tion \(Vote on Account) Bill, 1992

(b) / The Manipur Appropria tion Bill, 1992.

10. General discussion on General Budget for 1992-93.

SHRI S. S. AHLUWALIA (Bihar): Madam .

SHRI RAJ MOHAN • GANDHI (Uttar Pradesh): Madam, Shri Sunderlal Bahuguna.

THE DEPUTY CHAIRMAN: Please wait a minute. There is a Bill for introduction. Let us finish that item. *(Interruptions)*

RE. INDEFINITE FAST BY SHRI SUNDERLAL BAHUGUNA, SOCIAL WORKER

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार) : उपसभापति महोदय, राज्य सरकार और केंद्रीय सरकार के मध्य जो झगडा चल रहा है उसका परिणाम यह हो रहा है कि बडे-बडे समाजसेवी इस धरती पर बैठकर पर्यावरण के बारे में आन्दोलन कर रहे हैं । इस सदन में इसके पहले भी यह मुद्दा उठाया गया था । सुन्दरलाल बहुगुणा के साथ जो दुर्व्यवहार और अत्याचार उत्तर प्रदेश की सरकार कर रही है उसके बारे में इस सदन का ध्यान आकर्षित किया गया था। उस वक्त सरकार ने यह आश्वासन दिया था कि सुन्दर लाल बहुगुणा जो आन्दोलन

[श्री सुरेन्द्रजीतसिंह ग्रहलुवालिया]

कर रहे हैं और उनके साथ जो दुर्व्यवहार वहां की राज्य सरकार कर रही है उसके बारे में यहां पर बयान दिया जाएगा। यहां गृह मंत्री उपस्थित हैं और इत्तफाक से पर्यावरण मंत्री जी भी उपस्थित हैं। मैं आपके माध्यम से मांग करना चाहूंगा कि सुन्दर लाल बहुगुणा जी ने जो पर्यावरण संतुलन को ध्यान में रखते हुए अपनी आवाज उठाई है, डिमांड रखी है क्या पर्यावरण मंत्री इस पर ध्यान देते हुए जो आर्डर्स उन्होंने आलन रडी इशु किए हुए हैं जिसके खिलाफ यह आन्दोलन चल रहा है उस बारे में कोई बयान देंगे ? पिछले दिनों यहां की राज्य सरकार ने सुन्दर लाल बहुगुणा को रातोंरात उठाकर जेल में बंद कर दिया। । वह जेल में भी अनशन पर बैठे रहे फिर भी उनकी कोई सुनवाई नहीं हुई। डाक्टरों की सलाह। पर कि अगर इनको नहीं छोडा गया तो यह मर जायेंगे तब जाकर छोडा। इसके बावजूद भी कुछ नहीं हुआ। आज क्या हालत है मंत्री महोदय बताने की कृपा करें। (व्यवधान)

श्रीमती सत्या बहिन (उत्तर प्रदेश) : उत्तर प्रदेश में प्रदूषण फैल रहा है... (व्यवधान)

उपसभाध्यक्ष : आप चिट्ठी लिखिए।

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam, I have a lettr from Shri Sunderlal Bahuguna. Today is the nineteenth day of his Indefinite fast. I also have in my hand, Madam Deputy Chairman, the written reply of the Government to a question that Shri Dhuleshwar Meena and myself had raised—it was a Starred Question on the 25th of February—in which the Government has admitted that it has no certainty of receiving the funds for tne Tehri Project. The next point is that with the recent earthquake again in Tur key, the whole public of India is exercised over the environmental as pects of the Tehri Project and, as Mr. AHluwalia mentions, the Minister eoncen ed is here and the Home Minister is here, in view of the fast ot Shri Sunderlal Bahuguna which has entered the 19th day, in view of the fact that the Government has admitted that it has no certainty of receiving the funds for the project and also in view of the environmental hazards, will the Government set the doubts and anxieties of the public at rest with a clear statement?

श्री महेन्द्र सिंह लाठ। (हरियाणा) : मैडम, मैं एक बहुत गम्भीर मामला उठाना चाहता हूं।

उपसभापति : मैं आपको एलाऊ करूंगी, लेकिन वे पहले इसी मसले पर बोलना चाहते हैं।

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, Mr. Raj Mohan Gandhi has raised this issue three times with a lot of patience and perseverance and the honourable Leader of the House was good enough to assure at one stage that he would come back to the House after obtaining the information from the Uttar Pradesh Government. I am rather surprised to see now that he is maintaining a studied' silence in the face of grave provocation.

THE DEPUTY CHAIRMAN: Just a minute. Let me find out from him -... *(Interruptions)...*

SHRI S JAIPAL .REDDY: What? ... *(Interruptions)...*

THE DEPUTY CHAIRMAN: Let me find out from the Home Minister. Mr. Minister, will you get the information from the U. P. Government about Mr. Bahuguna?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I have received the information. But the matter concerns the En-vinonment Ministry.

THE DEPUTY CHAIRMAN: All right, Because this is a serious matter-for 19 days Mr. Bahuguna has been on fast—Mr. Miister, will you react and inform the House?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI KAMAL NATH): Madam, this project, the Tehri Dam Project, was given clearance in July 1990 and that was subject to certain conditions and certain stipulations and these conditions were to be met *pari passu* with the construction of the dam.

Up till now, some of these conditions have not been met. Shri Sunderlal Bahuguna had also met me in this connection several months ago and had desired to know what the status was and I had informed him. Thereafter, we had an earthquake in that area which led to more inputs being received which necessarily required to be studied.

On the arrest of Shri Sunderlal Bahuguna, I wrote a letter to the Chief Minister of Uttar Pradesh. The moment this happened. I chose to write to the Chief Minister of Uttar Pradesh telling him categorically that there could be no difference of opinion on the necessity of thorough environmental impact studies and the need to prepare disaster management plan and other things like the catchment area treatment plan, which was being agitated by Sunderlal Bahugunaji. I had said that we would provide any information or any inputs required fo$_r$ negotiations or discussions with Shri Sunderlal Bahugunaji. I have offered to do this. But unfortunately, some action appears to have been taken by the State Government which has been provocative and which has led to this. This is where the situation as of now is. It is being dealt with the Government of Uttar Pradesh.

SHRI RAJ MOHAN GANDHI: Madam, I had said. . . *(Interruptions)*

SHRI PRAMOD MSAHAJAN (Maharashtra-: Earlier, Mr. laipal Reddy and Mr. Raj Mohan Gandhi had maintained studied silence ... (Interruptions) ...

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदया, जिस तरह से उत्तर प्रदेश सरकार इस बात को नजरअंदाज कर रही है और मंत्री जी के पत्र लिखने के बावजूद भी जिस तरह से काम कर रही है उसको देखते हुए इसमें केंद्रीय सरकार को हस्तक्षेप करना चाहिए . . . (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : जब इतना बड़ा आन्दोलन चल रहा है तो केंद्रीय सरकार, इस स्कीम को विदड्रा क्यों नहीं करती है . . . (व्यवधान)

SHRI RAJ MOHAN GAJTOHI: Madam, the Uttar Pradesh Government has now released Mr. Bahuguna... *(Interruptions)*...

SHRI PRAMOD MAHAJAN: Madam, on the basic problem, both of them had earlier maintained studied silence... (Interruption*)..,

SHRI RAJ MOHAN GANDHI: Just now I am talking about the arrest of Shri Sunderlal Bahuguna... (Interruptions) .. .1 am not saying anything else. . . *(Interruptions)*. . .

THE DEPUTY CHAIRMAN: All right. I have got other business... *(Interruptions)*...

SHRI RAJ MOHAN GANDHI: The fact is that the Minister has stated today that certain conditions have not been met. Certain conditions enforced by the Environment Ministry have not been met. In view of this admission by the Government, the entire project be reviewed.

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : महोदया, टिहरी डैम बनाने पर उससे बिजली पैदा होगी फ़सल को पानी मिलेगा, खेती की पैदावार बढ़ेगी। सारी उत्तर प्रदेश की जनता टिहरी डैम का निर्माण चाहती है . . . (व्यवधान)

मिलावट पैदा करके प्रदूषण पैदा करते हैं . . . (व्यवधान) . . .

उपसभापति : बैठिए। . . . (व्यवधान) राजमोहन जी आप बैठिए ।

The question is that Mr. Sunder Lal Bahuguna, who is an environmentalist, उनका चिपको मूवमैन्ट है । वे 19 दिनों से हंगर स्ट्राइक पर हैं। उनके स्वास्थ्य के लिए, उनके जीवन के लिए सब लोग चिंतित हैं । . . . (व्यवधान) . . .शुभकामना नहीं, चिंता है । उस सिलसिले में हाउस की भावना वे पहुंचा रहे हैं . . . टिहरी डैम का क्या होगा, वह मंत्री जी बतायें ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : मैं केंद्रीय सरकार से अपील करता हूं कि वह इसमें इंटरवीन करे और उनके अनशन को तुड़वाया जाय और अगर ऐसा समझा जाय कि यह प्रोजक्ट उस दृष्टि से ठीक नहीं है तो उसे विदड्रा किया जाय . . . (व्यवधान) . . .

श्री संघ प्रिय गौतम : टिहरी डैम का निर्माण कराया जाय और केंद्रीय सरकार तुरंत पैसा देकर टिहरी डैम का निर्माण कराये ।
. . . (व्यवधान) . . .

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : . . .वे अनशन किए हुए हैं तो पर्यावरण मंत्रालय ने . . . (व्यवधान) . . . उसका पर्यावरण पर क्या असर पड़ेगा ।

THE DEPUTY CHAIRMAN: After the Minister's intervention the matter is closed. Please take your seat. *(Interruptions)*

श्री महेन्द्र सिंह लाठर : महोदया, मैं एक महत्वपूर्ण मामला उठाना चाहता हूं ।

उपसभापति : बैठिए, बैठिए ।

श्री महेन्द्र सिंह लाठर : मैडम, मैं मैं एक गम्भीर मामला उठाना चाहता हूं ।

उपसभापति :
Do you want to say something? *(Interruptions)*
मंत्री जी कुछ कह रहे हैं ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : अपील तो करें, बहुगुणा जी से कि यह अनशन तोड़े । इसमें केंद्रीय सरकार इंटरवीन करे और अगर जरूरी समझा जाय तो यह प्रोजैक्ट विदड्रा किया जाय, यह मैं आपके माध्यम से सरकार से कहना चाहता हूं ।

उपसभापति : जरा आप बैठ जाइये। उनको बोलने दीजिए, एक मिनट, प्लीज, . . . (व्यवधान)

श्री संघ प्रिय गौतम : वे (व्यवधान) अनशन तोड दें . . (व्यवधान) . . टिहरी डैम का निर्माण हो जाय । . . (व्यवधान) . . यदि उत्तर प्रदेश की सरकार और जनता चाहती . . .

SHRI KAMAL NATH: Madam, as I save stated, certain conditions have not been met and I have also written to the U.P. Chief Minister regarding this.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Did you get any reply?

SHRI KAMAL NATH: No.

SHRI SATYA PRAKASH MALAI-YA: What is the date of your letter?

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : राज्य सरकार . . . (व्यवधान) . . यह परम्परा है । इतने बड़े इनवायरनमेंटलिस्ट अनशन पर बैठे हुए हैं । उनके जीवन को अगर कुछ हो जाय तो, क्या होगा इस देश का ?

श्री राज मोहन गान्धी यह सिर्फ स्टेट सरकार का सवाल नहीं है । केंद्र सरकार को भी उत्तर देना होगा । केंद्र सरकार को टिहरी प्रोजेक्ट को रिव्यू करने का आश्वासन फिर से देना होगा । प्रधानमंत्री जी ने इसका आश्वासन दिया था । आज 19वां दिन सुन्दरलाल बहुगुणा जी के अनशन का है । इनवायरमेंट मिनिस्टर स्वयं कह रहे हैं कि जो इनवायरनमेंट मिनिस्ट्री की शर्तें है, पूरी

तरह से उन पर काम नहीं हुआ है। इस पर बयान होना चाहिए ।

THE DEPUTY CHAIRMAN: Now that matter is closed. I want the Report of the public Accounts Committee. .. *(Interruptions) I* have to finish. *(Interruptions)* Do you want to say something? Then say. (Interruptions) He is not saying anything. How can I put words in his mouth?

जल्दी से कह दीजिए । मंत्री जी जल्दी से बोल दीजिये । आगे बिजनेस चलाना है ।

SHRI KAMAL NATH: The conditions *hot* having been met, the question of withdrawing the environment clearance under the Environment Protection Act is under active consideration by my Ministry and we are considering withdrawing this. I would like to assure them that we are not going to let this pass, because it is a serious matter. The violations are not very simple. We are examining this. And let me assure hon. Mtem-bers that I shall have no hesitation in withdrawing the clearance given by us to the Tehri Dam if the situation so warrants.

श्री महेन्द्र सिंह लाठर : मैडम, मैं एक बहुत गंभीर मामला उठाना चाहता हूं ।

उपसभापति: आपका क्या गंभीर मामला है? (*Interruptions*).

The House and the Chair also request Mr. Bahuguna, in view of the Minister's assurance, to withdraw his fast.

श्री महेन्द्र सिंह लाठर : उपसभापति महोदया, मैं एक बहुत गम्भीर मामला उठाना चाहता हूं । हरियाणा के अन्दर मुख्य मंत्री भजन लाल टाडा का दुरुपयोग कर के अपने पोलिटिकल अपोनेंट्स को जेल में डाल रहे हैं (**व्यवधान**) मेडम, यह प्रिवेंशन आफ टेरिस्ट एंड डिसरप्टिव एक्टीविटीज एक्ट जो है इसका मुख्य मंत्री भजन लाल दुरुपयोग कर रहे हैं । एक कैंडीडेट मास्टर हुकम सिंह जो उनके खिलाफ इलेक्शन लड़ा था उसके खिलाफ टाडा में पर्चा दर्ज किया । इसी तरह से सुबार्डिनेट सर्विस कमिशन के मैम्बर सरदार सुखदेव सिंह को टाडा के अन्दर बंद किया । इससे पहले मुख्य मंत्री ने ओ०पी० जिंदल जो एम०एल०ए० हैं उनके खिलाफ भी टाडा का प्रयोग किया । होम मिनिस्टर साहब यहां पर बैठे हैं । मैं सरकार से कहना चाहूंगा कि भजन लाल अपने पोलिटिकल अपोनेंट्स के खिलाफ टाडा का दुरुपयोग करना चाहते हैं । आठ आदमियों के खिलाफ पर्चा दर्ज किया है जिसमें से चार को अन्दर कर दिया है । इस तरह से टाडा का इतना दुरुपयोग किया जा रहा है, मैं इस बात की ओर माननीय गृह मंत्री जी का ध्यान आकर्षित करना चाहता हूं और यह जानना चाहता हूं कि क्या वह ऐसा करने से उनको रोकेंगे और इन्क्वायरी करेंगे ? टाडा का दुरुपयोग कर के अपने पोलिटिकल अपोनेंट्स पर दगड़ा मारा जा रहा है, क्या माननीय गृह मंत्री जी इसकी इन्क्वायरी करवा कर एक्शन लेंगे (**व्यवधान**)

श्री सत्य प्रकाश मालवीय : हरियाणा पब्लिक सर्विस कमीशन के एक मैम्बर मिस्टर मिश्रा को मुख्य मंत्री ने टाडा के अन्तर्गत बंद कर दिया । यह टाडा का मिसयूज है । जब यहां कानून पास हो रहा था तो सरकार ने आश्वासन दिया था कि इसका दुरुपयोग नहीं किया जाएगा (**व्यवधान**)

डा० अबरार अहमद (राजस्थान) : उपसभापति महोदया, मैं इस टाडा एक्ट के बारे में. . . . .

SHRI YASHWANT SINHA (Bihar): Madam it is a very serious matter.

THE DEPUTY CHAIRMAN: He is also talking about TADA. Let them all talk about TADA.

डा० अबरार अहमद : माननीया उपसभापति महोदया, राजस्थान के अन्दर काफी संख्या में अल्पसंख्यकों और दूसरे समुदाय के लोगों को जिनमें 80—80 साल के बूढ़े और 18 साल के कम उम्र के नाबालिग भी हैं, जेलों में बंद कर दिया गया है । यह बेगुनाह लोग हैं, इस बात को केन्द्रीय सरकार भी मानती है और राज्य सरकार भी मानती है । वहां के गृह मंत्री सवालों के जवाब में यह कहते

[श्री अबरार अहमद]

हैं कि उनके पास कोई विस्फोटक पदार्थ नहीं मिला। वहां के दूसरे मंत्री कहते हैं कि वे निर्दोष हैं लेकिन जब उनको छोड़ने की बात आती है तो उनको छोड़ा नहीं जाता है। मैं आपके माध्यम से माननीय गृह मंत्री जी से कहना चाहूंगा कि उन निर्दोष लोगों को छोड़ने के लिए तत्काल राज्य सरकार पर अपने प्रभाव का प्रयोग करें। अगर उन लोगों को नहीं छोड़ा गया तो उनके मासूम बच्चे जैसे यतीम हो गये हैं, सुहागिनें विधवाओं जैसी जिन्दगी बिता रही हैं। वहां पर यदि एक्ट में संशोधन की आवश्यकता पड़े तो वह भी किया जाना चाहिए। यदि बेगुनाहों को नहीं बचा सके, बेगुनाहों को सींखचों में बन्द करने से नहीं रोक सके तो मैं आपके माध्यम से गृह मंत्री जी से आग्रह करूंगा कि वह बतायें कि राजस्थान के अन्दर जो लोग टाडा में बन्द हैं उनको छुड़ाने के संबंध में क्या कार्यवाही चल रही है। (व्यवधान)

SHRI YASHWANT SINHA: Madam, the issue that has been raised about the TADA misuse by the Haryana State Government is very serif the Home Minister could knidly ious. And I would be very grateful if the Home Minister could kindly react or respond,by saying that he will at least get the facts from the State Government.

SHRI PASUMPON THA. KIRUT-TINAN (Tamil Nadu): Not only in Haryana, but in Tamil Nadu also it is being misused.

SARDAR JAGJIT SINGH AURORA (Punjab): TADA is being mis. used in every part of the country... *(Interruptions)*

THE DEPUTY CHAIRMAN: Order, please.

SHRI YASHWANT SINHA; Madam, the misuse of TADA against politira* opponents is a very serious mattar. What is Indian democracy coming to? Are we making laws in this Parliament for this kind of misuse? I would like the Home Minister to please respond to it.

SHRI PASUMPON THA. KIRUT-TINAN: Not only in Haryana but m Tamil Nadu and all over the country it is happening. (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): There have been... *(Interruptions)*

THE DEPUTY CHAIRMAN; The Home Minister is responding. Let him say what we wants to say. Please let him respond.

SHRI SB. CHAVAN: There have been a number of instances which were brought to my notice, and thereafter I have written d.o. letters to all the Chief Minister saying that if there are ordinary case, they can be proceeded against under the ordinary law of the country, and the TADA should not be used in these cases. If I were to be satisfied that there is a misuse of TADA in arresting or detaining the people who are the political opponents, if it is brought to my notice, certainly I will try *to* look into the matter. But once the sanction of both the State Government and the Central Government is given, the only remedy left is that the State Government has to approach the Designated, Court. In the case of Rajasthan, the Designated Court was approached, and the Designated Court did not allow them to withdraw the case. I will have to amend the TADA Act in order to get the powers to the Central Government to withdraw any such case.

THE DEPUTY CHAIRMAN; Now, that is over.

SHRI S. JAIPAL REDDY: I agree with the Home Minister and I welcome his statement and I hope he will come forward with the facts because TADA is being misused in many States.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): TADA M

being used to intimidate political opponents in Andhra Pradesh,

THE DEPUTY CHAIRMAN: Now Shri Dipen Ghosh will lay the Reports of the pubic Accounts Committee

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI DIPEN GHOSH (West Bengal) : I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Commiuce:

(i) Eleventh Report on Universal Elementary Education in the age group 6—14;

iii) Twelfth Report on Research Reactor Dhruva; and

(iii) Thirteenth Report on ment Procedure—Summary and Scrutiny Assessment.

THE DEPUTY CHAIRMAN: Now, there is Bill for introduction.

THE INDO-T1BETAN BORDER POLICE FORCE BILL, 1992

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): I beg leave of the House to introduce a Bill to provide for the constitution and regulation of an Armed Force of the Union for ensuring the security of the borders of India and matters connected there with.

The question was put and the motion was adopted.

SHRI S. B. CHAVAN: I introduce the Bill.

THE BUDGET (RAILWAYS) 1992 93

THE DEPUTY CHAIRMAN: We have special mentions, and we have got half way? through the reply of the Railway Minister.
रास्ते में पटरी पर खड़ी है । अगर सारा हाउस एग्री करे तो हम लोग रेलवे मिनिस्टर साहब का रिप्लाई ले लें ।

श्री प्रमोद महाजन (महाराष्ट्र) : अगर लोकसभा के जैसे, राज्य सभा में भी कुछ कन्सेशन दें तो उनकी गाड़ी आगे चलने की अनुमति दी जा सकती है ।

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : मैडम, 12 तारीख को आजमी साहब ने हज का मसला उठाया था ।

†[شری محمد افضل عرف م- افضل
میڈم ۱۲ تاریخ کو اعظمی صاحب
نے حج کا مسئلہ اٹھایا تھا -]

THE DEPUTY CHAIRMAN: I will allow you the special mention and note it down that you should be given permission to raise this issue.

SHRI PRAMOD MAHAJAN: Railway Minister must announce some concessions in Rajya Sabha also and under that condition, he can continue his reply.

THE DEPUTY CHAIRMAN: आप उनकी गाड़ी की चेन मत खींचिए । उनकी गाड़ी चलने दीजिए ।

श्री प्रमोद महाजन : हम थोड़ा धक्का देना चाहते हैं ।

THE DEPUTiY CHAIRMAN: It was decided in the Business Advisory Committee that the Appropriation Bill also will be discussed together with the Railway budget discussion; these will be taken together. These are Appropriation (Railways) Bill, 1992, Appropriation (Railways No. 2) Bill, 1992.

†[] Transliteration in Arabic Script.